IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE A. BADHARUDEEN

Friday, the 20th day of November 2026 / 29th Karthika, 1948
WP(C) NO. 14599 OF 2020 (Y)

PETITIONER:

M.S. ANIL, AGED 43 YEARS, S/O. SASIDHARAN, MANNATHAMPARAMBU, MARARIKKULAM NORTH P.O., CHERTHALA, ALAPPUZHA, PIN-688 523.

RESPONDENTS:

1. **STATE OF KERALA, REPRESENTED BY CHIEF SECRETARY, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM-695 001.**
2. **DIRECTOR VIGILANCE AND ANTI-CORRUPTION BUREAU, PMG, OPPOSITE VIKAS BHAVAN BUS DEPO, THIRUVANANTHAPURAM-695 001.**
3. **STATE POLICE CHIEF, POLICE HEADQUARTERS, VAZHUTHACAUD, VAZHUTHACAUD P.O., THIRUVANANTHAPURAM-695 010.**

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to issue an interim order directing the respondents to appoint a Special Investigation Team headed by an honest and efficient officer to investigate into Crime No. 5/2016 of VACB, Thiruvananthapuram, pending final disposal of the Writ Petition (Civil).

This petition coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this Court's orders dated 06.11.2026 and upon hearing the arguments of SRI. D.ANIL KUMAR Advocate for the petitioner and DIRECTOR GENERAL OF PROSECUTION for R1, SRI.SUMAN CHAKRAVARTHY, SENIOR GOVERNMENT PLEADER for R2 & R3, the court passed the following:

A.BADHARUDEEN, J.

Crl.M.C.No.5539 of 2020
&
W.P.(C).No.14599 of 2020

Dated this the 20th day of November, 2026

COMMON ORDER

The learned State Attorney appearing for the respondents, the State of Kerala and the Vigilance and Anti-Corruption Bureau, would submit that two weeks' further time is required to file the final report before the Enquiry Commissioner and Special Court, Kollam. In this context, it is submitted that the FIR and other records have already been filed before the Enquiry Commissioner and Special Court, Thiruvananthapuram, and other Special Courts in Thalassery, Thrissur, Kozhikode etc., since the Special Court, Kollam holds jurisdiction to deal with the matter after its formation.

2. In view of the submission made by the learned State Attorney that the records relating to the FIR are pending before various Special Courts, viz., Thalassery, Thiruvananthapuram, Thrissur, Kozhikode etc., and that the final reports are ready to be filed before the Enquiry Commissioner and Special Court, Kollam, the

Investigating Officer is directed to file the final report before the Enquiry Commissioner and Special Court, Kollam, on or before 26.11.2026, without fail. If he fails to comply this direction, he must appear in person before this Court.

3. Accordingly, the Enquiry Commissioner and Special Courts, Thalassery, Thiruvananthapuram, Thrissur and Kozhikode, and other Special Courts under the Prevention of Corruption Act, 1988, are directed to transmit the FIR and connected records, so far submitted by the Investigating Officer, before the said courts in connection with this case to the Enquiry Commissioner and Special Court, Kollam, within a period of two weeks from today.

Registry is directed to communicate this order to the concerned courts, forthwith.

Post on 26.11.2026.

Sd/-

A. BADHARUDEEN
JUDGE

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